

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

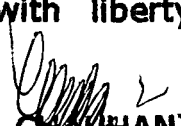
APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>21.10.2010</u></p> <p><u>OA No. 88/2010</u></p> <p>Mr. P.N. Jatti, Counsel for applicant. Mr. Hawa Singh, Counsel for respondents.</p> <p style="text-align: center;">Heard learned counsel for the parties.</p> <p>In view of the stand taken by the respondents that the applicant has not impleaded Smt. Prema Devi as party respondents, who is also claiming pensionary benefits, learned counsel for the applicant submits that he wants to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.</p> <p>Accordingly, the OA is disposed of with liberty reserved in the aforesaid terms.</p> <div style="text-align: right;"> (M.L. CHAUHAN) MEMBER (J)</div> <p>AHQ</p>
<p>copy given vide No. 9858 986 22/10/10 ✓</p>	